

**'South Central Railway Mazdoor Union'**

**2435. Shri Kolla Venkaiah:** Will the Minister of Railways be pleased to state:

(a) whether a delegation of the South Central Railway Mazdoor Union made a representation to him at Hyderabad;

(b) if so, the main difficulties of the workers stated therein;

(c) whether the delegation appealed to him for re-instatement of employees removed from service for participation in the general strike of 1960; and

(d) if so, the action taken thereon?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) Yes.

(b) The following were the subjects represented by the Union in their Memorandum:—

- (1) Recognition of the Union by the Railway Administration.
- (2) Absorption of optees on the S. C. Railway from Central and Southern Railways and other Railways.
- (3) Facilities for staff transferred to the S. C. Railway from other areas.
- (4) Reconsideration of the cases of staff dismissed/removed from service and otherwise punished or transferred, as a result of their participation in the July, 1960 Strike.
- (5) The service conditions of Ex. N.S. Railway optees.

(c) Yes.

(d) The Cases referred to in part (c) have been looked into on several occasions in the past and no general review is called for.

**Fire to Electric Train near Bombay**

**2436. Shri Tula Ram:  
Shri Vishwa Nath Pandey:**

**Shri D. C. Sharma:  
Shri Bade:  
Shri Hukam Chand  
Kachhavalaya:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that a first class coach of a Western Railway Suburban train was set on fire by irate commuters at Bassein Road, 30 miles from Bombay, on the 10th October, 1966;

(b) if so, the causes of the accident; and

(c) the action taken in the matter?

**The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh):** (a) and (b). Yes. The commuters turned violent because 70 Up Churchgate bound Virar local did not reach Bassein Road station in time due to failure of points. A first class cum third class coach of 45 Dn. local train was set on fire as a protest.

(c) An offence on crime A/CR No. 59/66 under Sections 147, 148, 149, 353, 336, 427, 436 I.P.C. and 126, 127, 128 Indian Railways Act was registered at Palghar Police Station. 37 persons were arrested by 14-10-66 and chargesheet submitted on 19-10-66 in the court of Judicial Magistrate, First Class (Railway) Virar at Bassein Road. The Judicial Magistrate First Class Virar rejected the bail applications of the accused. However, the Sessions Court, Thana ordered 21 accused persons to be released on bail and they were set free on 26-10-66. Subsequently, the High Court Bombay ordered the release of the remaining accused on bail. On 2-11-66, the remaining accused except two previous convicts, who did not furnish bail, were released on bail. The case is pending trial in the court of Judicial Magistrate Virar (Bombay).

**Northern Railway Swimming Pool,  
New Delhi**

**2437. Shri Dhuleshwar Meena:  
Shri Vishram Prasad:**